



SUPREME COURT ADVOCATES-ON-RECORD ASSOCIATION

GE-81A & GE-82, Ground Floor, Main Building, East Wing, Supreme Court of India, New Delhi-110001
Phone: 011-23072352 • E-mail: scaora1@gmail.com • Web: www.scaoraindia.com

Mr. Vipin Nair

President
9891061111

Mr. Amit Sharma

Vice President
9818087744

Mr. Nikhil Jain

Honorary Secretary
9810693383

Mr. Kaustubh Shukla

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9811788754

Mr. Aditya Giri

9818674037

Mr. A. Selvin Raja

8800474858

Ref. No. 126/EC/SCAORA 2024

Date: 29.11.2024

To,

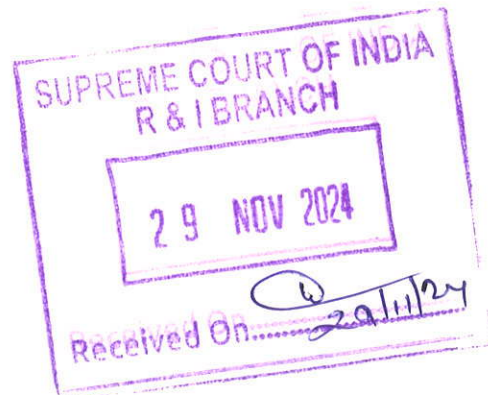
Hon'ble Mr. Justice Sanjiv Khanna,
Chief Justice of India
Supreme Court of India,
Tilak Marg, New Delhi - 110201

SUBJECT: REGARDING THE PRESENT PRACTICE OF ISSUING SEQUENCE BY COURTS. IN THE MORNING AND GRANTING OF PASSOVERS.

Respected Lordship,

On behalf of the entire association, I respectfully request that the supplementary cause list should include the hearing sequence for all the courtrooms for the next day, enabling better planning and preparation for our members.

The present practice of issuing the order of Sequence in the morning after 10:30 am is causing enormous challenges for all the AORs, Non-AORs, Seniors, Juniors, clerks etc. as a whole. The elderly members of the bar and those who are not technically very adept are bearing the brunt and are frequently unable to attend hearings of their matters. Adding to the problem, it is unfortunate that some Courts are declining to give Passovers in the first round which is a matter of great concern and causing great difficulty to the members of the Bar.





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Therefore, knowing the order in which matters will be taken a day in advance would greatly assist advocates in planning their day and managing their time effectively.

I respectfully urge your good self to consider the above requests to alleviate the difficulties faced by the members of the bar and enable them to contribute to the efficient functioning of the Supreme Court. Timely publication of the cause list and clarity on the order of matters would ensure that advocates can prepare with the due diligence and that the Court's time is utilized to the fullest. I believe these changes will greatly enhance the court's efficiency.

I would also request your good self that at least one pass over should be granted by the Hon'ble Courts and the said request should not be declined to the members of the Bar.

Thank you for your time and consideration.

Regards,


NIKHIL JAIN
Hony Secretary
SCAORA